

(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 6975 OF 2004

M.P. WAKF BOARD

Appellant (s)

VERSUS

SUBHANSHAH (D) BY LRS. & ORS.

Respondent(s)

WITH Civil Appeal NO. 6976 of 2004

Date: 31/10/2006 This Appeal was called on for judgment today.

For Appellant(s) Mr. Shakil Ahmed Syed, Adv.

in C.A.No.6976/04 Mr. Syed Ali Ahmad, Adv.

Mr. G.G. Upadhyay, Adv.

Mrs. Vinita G. Upadhyay, Adv.

Mr. S.S. Bandyopadhyay, Adv.

Mr. R.D. Upadhyay, Adv.

For Respondent(s) Mr. Syed Ali Ahmad, Adv.

Mr. G.G. Upadhyay, Adv.

Mrs. Vinita G. Upadhyay, Adv.

Mr. S.S. Bandyopadhyay, Adv.

Mr. R.D. Upadhyay, Adv.

Ms. Vibha Datta Makhija ,Adv

Mr. Shakil Ahmed Syed, Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the judgment of the Bench comprising His

Lordship and Hon'ble Mr. Justice Dalveer Bhandari.

The appeals are disposed of in terms of the signed reportable judgment. Having

regard to the facts and circumstances of the case, the parties shall pay and bear their own costs.

Bhardwaj)

(Subhash Chander)

(Pushap Lata

Master

Court Master

Court